IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 201
(IB)-1401(ND)/2019

IN THE MATTER OF:

American Express Banking Corporation .... Applicant/petitioner
v.
M/s. Intex Technologies (India) Ltd. .... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code,2016

Order delivered on 11.06.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:
For the Petitioner Mr. Siddhant Kant & Ms. Srishti Khare, Advs.
For the Respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 02.07.2019.

Process dasti as well. Liberty is granted to serve through other processes including e-mail.

List the matter on 02.07.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

11.06.2019
Lalit